

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through Video-Conferencing Mode (Hybrid))

ITEM No.06
C.P.(CAA) No.10/BB/2024

IN THE MATTER OF:

M/s. Supangita Engineers Pvt. Ltd.

... Petitioner

Order under Section 230- 232 of Companies Act, 2013

Order delivered on: 30.05.2024

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Raghuram Cadambi
For ROC : Shri Vinayak

ORDER

1. Heard the Ld. Counsel for the Petitioner.
2. In compliance to the Order dated 13.03.2024, Ld. Counsel for the Petitioner has filed memo vide Dy.No.2830 dated 17.05.2024. The same is taken on record.
3. Reports from the statutory authorities are still awaited. Therefore, two weeks' time is granted to the Statutory Authorities to file their Reports, and one week thereafter is granted to the Petitioner to file its response to the said reports.
4. List the case before the Regular Bench on **25.07.2024**.

-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

-Sd-
(T. KRISHNAVALLI)
MEMBER (JUDICIAL)